IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2979 of 2020

Bhim Karamkar ... … petitioner

Versus

The State of Jharkhand ... … Opposite Party

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the petitioner : Mr. Amit Kumar, Advocate
For the State : Md. Hatim, A.P.P.

02/09.09.2020 The present anticipatory bail application is taken up today through Video conferencing.

Heard the learned counsel for the parties.

The petitioner is apprehending his arrest for the offences punishable under Sections 188/269/270/290 of the Indian Penal Code and Section 47(a) of the Excise Act.

The learned counsel for the petitioner submits that the petitioner has been falsely implicated in the present case and has not committed any offence as alleged in the F.I.R. The name of the petitioner surfaced on the alleged disclosure made by co-accused Rohit Verma, who was apprehended by the police selling 9 bottles of illicit "mahua" liquor (country made liquor). As per the alleged disclosure of co-accused Rohit Verma, he used to sell the illicit "mahua" liquor at the instance of the petitioner. Except the alleged disclosure made by said co-accused, there is no cogent evidence to connect the petitioner with the alleged offence. Hence, the petitioner may be given the privilege of anticipatory bail.

The learned A.P.P. opposes the petitioner's prayer for anticipatory bail.

Having heard the learned counsel for the parties and considering the facts and circumstances of the case, I am inclined to enlarge the petitioner on anticipatory bail. Accordingly, the petitioner above named, in the event of his arrest/surrender within four weeks from today, shall be released on bail on furnishing bail bond of Rs.20,000/- (Rupees Twenty thousand) with two sureties of the like amount each to the satisfaction of the learned Judicial Magistrate, 1st Class, Jamshedpur in connection with Sonari P.S. Case No. 63/2020, subject to the conditions as laid down under Section 438(2) Cr.P.C.

(Rajesh Shankar, J.)

Manish